

Annexure 2

Name of the corporate Debtor: Reliance Telecom Limited

Date of Commencement of CIRP: May 07, 2019

List of creditors as on: December 11, 2023

List of unsecured financial creditors belonging to any class of creditors

(Amount in INR)

S.No.	Name of creditor	Details of Claim received		Details of Claim Admitted				Amount of any mutual dues, that may be set off		Amount of Claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% Voting Share in CoC			
1	HDFC BANK	24-May-19	40,584,369.00	40,584,369.00	FINANCIAL CREDITOR	-	No	0.01%	-	-	-	-
2	PUNJAB NATIONAL BANK	22-May-19	4,236,929,764.98	4,236,888,162.11	FINANCIAL CREDITOR	-	No	4.31%	-	-	41,602.87	-
3	IDBI BANK LIMITED	31-May-19	1,301,190,953.00	1,301,190,953.00	FINANCIAL CREDITOR	-	No	3.73%	-	-	-	-
4	VISHVAKARMA EQUIPMENT FINANCE (I) LIMITED	22-May-19	1,372,534,015.00	1,372,534,015.00	FINANCIAL CREDITOR	-	No	0.34%	-	-	-	-
5	BANK OF BARODA	20-May-19	9,965,869,771.22	512,511,229.00	FINANCIAL CREDITOR	-	No	4.44%	-	-	9,453,358,542.22	-
	Total		16,917,108,873.20	7,463,708,728.11							9,453,400,145.09	

1) Figures converted into INR from USD as per Regulation 15 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 ("CIRP Regulations").

2) Amount verified basis bank statements, backed by certificate under The Banker's Book Evidence Act, 1891 (as applicable), consortium documents and Corporate Debtor's books of accounts (as available) and other documents as per requirements of the CIRP

3) Claim / Part of claim submitted by the financial creditors has been verified by the Resolution Professional ("RP") on the basis of:-

*Legal opinion obtained from the legal advisor of RP with respect to admissibility of claims filed by financial creditors of Reliance Communications Limited and Reliance Infratel Limited which have been provided security in form of charge over assets of the Corporate Debtor.

**Corporate Guarantee provided by the Corporate Debtor to such financial creditors for securing fund-based / non-fund based facilities provided to Reliance Communications Limited and Reliance Infratel Limited which are also undergoing a Corporate Insolvency Resolution